IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR



Date of order: 3-9-96

MA No. 178/96 (OA No. 74/96)

Dwarika Prasad and Anr.

.. Applicants

Versus

Union of India and Anr.

.. Respondents

Mr. R.N.Mathur, counsel for the applicants

CORAM:

1.

1.

Mon'ble Mr. Gopal Krishna, Vice Chairman
Hon'ble Mr. O.F.Sharma, Administrative Member
ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

MA No. 178/96 has been moved by the applicants namely S/Shri Dwarika Prasad Sharma and Mahesh Chand Sharma for permission to withdraw the OA No. 74/96 with liberty to file a fresh application being aggrieved by the order of termination which has been passed on 19-3-1996.

- 2. We have heard the learned counsel for the applicants and have gone through the records.
- 3. In the circumstances, permission to withdraw the OA No. 74/96 is granted. The aforesaid OA is dismissed as having been withdrawn. Connected MAS Nos. 49/96, 50/96, 109/96 and 162/96 have, therefore become infructuous and these are dismissed accordingly.
- 4. MA No. 178/96 is disposed of as above. The applicants may file a fresh OA, if so advised.

(O.P.Sharma)

Administrative Member

(Gopal Krishna)
Vice Chairman